CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00505/2019

Dated Monday the 8th day of April Two Thousand Nineteen

CORAM: HON'BLE MR. R. RAMANUJAM, Member (A) HON'BLE MR. P. MADHAVAN, Member (J)

Asst. Commr (Retd) K. Muthuselvam M-21 Malligai Nagar Sector III TNHB Colony, Anaiyur Madurai 625 017.

... Applicant

By Advocate Mr. D. Solomon Pandian

Vs

1. Union of India
Rep. by the Joint Secretary (Revenue)
Government of India
Ministry of Finance
Department of Revenue
Room No. 46 North Block
New Delhi 110 001.

- O/o of the Principal Chief Commissioner of GST & Central Excise
 Ministry of Finance
 Department of Revenue
 M G Road, Nungambakkam
 Chennai 600 034.
- 3. O/o of the Commissioner of CGST & Central Excise
 Madurai Commissionerate Confidential Section
 4 Lal Bahadur Sastri Road
 Madurai 625 002. ... Re

... Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wished to withdraw the OA and seeks permission for the same. Necessary endorsement to this effect has been made in the OA records.

2. In view of the above, the OA is permitted to be and dismissed as withdrawn.

(P. Madhavan) Member(J) (R. Ramanujam)
Member(A)

08.04.2019

SKSI